

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-01
CP No.-100/66/ND/2022

IN THE MATTER OF:

Paytm E-Commerce Pvt. Ltd.

....Applicant

SECTION

U/s 66 rw 52 CA 2013

Order delivered on 15.03.2023

CORAM:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Satwinder Singh, Mr. Anmol Sharma, Advs.

For the Respondent :

ORDER

The additional affidavit in response to the clarification sought by this Tribunal vide its order dated 07.03.2023 is taken on record. Ld. Counsel has clarified that the share value is agreed share value but not the salvage value of the share. Therefore, the agreed value has to be considered based on which this present proposal has been made. Having received the above clarifications from the Ld. Counsel, order in this matter is **reserved**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)